

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2115/2013

New Delhi, this the 03 day of June, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Raj Vir Sharma, Member (J)**

Mr. Amit Chander Gautam
S/o sh. N.C. Gautam
R/o Flat No.11D, DDA MIG Flats
Gulabi Bag, Delhi-7 Applicant.

(None)

Versus

1. Govt. of N.C.T. of Delhi
Through the Chief Secretary
5th Floor, Delhi Sachivalaya, New Dehi.
2. The Director
Delhi Fir Service
(GNCT of Delhi)
DFS Hadqrs.
Connaught Place,
New Delhi.
3. Union Public Service Commission
Through its Chairman
Dholpur House, Shahjahan Road,
New Delhi-110001. Respondents

(By Advocate: Mr.Ranjinder Nischal)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

This matter came up for hearing on 29.04.2016, Mr. Ajesh Luthra, learned counsel for the applicant submits that he is not going to file rejoinder and sought an adjournment and the matter was adjourned to 10.05.2016. But again on that date, a request was made on behalf of the applicant's counsel to adjourn the matter as he was busy in another court, and the matter was adjourned to 03.06.2016. On that date, we had also directed that since this is a 2013 matter, no further adjournment would be allowed. However, there is no representation on behalf of the applicant even today, i.e., 03.06.2016. It seems that the applicant is no longer interested in pursuing his case and therefore, the same is dismissed in default for non-prosecution.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member A)

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